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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CONT.CAS(C) 549/2017 AMIT SINGHAL

..... Petitioner

Through: None.

versus

B.REDDY SHANKAR BABU & ANR

..... Respondents

Through

Mr. Vikas Singh, Senior Advocate and

Mr. Tarveen Nanda, Advocates

Ms. Priyanka Goswami and Mr.Shubhankar,

Advocates for R-2

CORAM:

HON'BLE MS. JUSTICE SANGITA DHINGRA SEHGAL

ORDER

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29.04.2019

CM APPL.No.4547/2019 (delay of 113 days in refiling the rejoinder)

This is an application under Section 5 of the Limitation Act read with Section 151 of Code of Civil Procedure seeking condonation of delay in refiling the rejoinder.

For the reasons stated in the application, the delay of 113 days in refiling the rejoinder, is hereby condoned. Rejoinder is taken on record.

The application stands disposed of.

CONT.CAS(C) 549/2017 & CM APPL.No.4546/2019 (directions to the respondents to file detailed report)

Learned counsel for the respondents submits that they have already filed an appeal against order dated 16.12.2016 passed in W.P.(C) 11494/2016 and seeks time to file a reply to the present application.





To come up for arguments on 21st October, 2019.

SANGITA DHINGRA SEHGAL, J

APRIL 29, 2019/rr